

ITEM NO.1501  
(For Judgment)

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No.1330/2018

REENA HAZARIKA

Appellant(s)

VERSUS

THE STATE OF ASSAM

Respondent(s)

Date : 31-10-2018 This appeal was called on for pronouncement of Judgment today.

For Appellant(s) Mr. Shri Singh, Adv.  
Ms. Varsha Poddar, Adv.  
Ms. Supriya Juneja, AOR

For Respondent(s) Ms. Diksha Rai, AOR  
Ms. Palak Mahajan, Adv.

Hon'ble Mr. Justice Navin Sinha pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Rohinton Fali Nariman and His Lordship.

Leave granted.

The appeal is allowed in terms of the signed reportable judgment.

(Chetan Kumar)  
A.R.-cum-P.S.

(Tapan Kumar Chakraborty)  
Court Master

(Signed order is placed on the file)